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SLP(C)No. 5030 OF 2001

ITEM No.31

Court No. 7

SECTION XII  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.5030/2001

(From the judgement and order dated 24/01/2001 in WP 2020/95  
of The HIGH COURT OF MADRAS)

LICENSEE, THEATER KRISHNA Petitioner (s)

VERSUS

COLLECTOR OF MADURAI Respondent (s)

(With prayer for interim relief and Office Report)  
With

SLP(C)No.11149/2001, SLP(C)No.15285/2001, SLP(C)No.5830/2001, SLP(C)No.6024/2001,  
SLP(C)No.6027/2001, SLP(C)No.6733/2001, SLP(C)No.8721/2001

(With prayer for interim relief and Office Report)

Date : 11/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. Pramod Dayal, Adv.  
Mr. Rakesh K. Sharma, Adv.  
Mr. H.A. Raichura, Adv.

For Respondent (s) Mrs.Revathy Raghavan, Adv. (N.P.)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.  
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There is a letter praying for an adjournment  
for four weeks to file counter affidavit. No one,  
however, turned up when the matter was taken up, to  
make the same prayer before the Court. We wish to make  
it clear that circulation of a letter does not entitle  
...2/-

an automatic adjournment. The adjournment shall have  
to be prayed for and then only granted and not

otherwise. It, if we may say so, tantamounts to discourtesy to court to send a letter and not to appear before the Court when the matter is taken up for hearing. This Court does not appreciate such a gesture. Since, however, a letter has been circulated and no one is present to request for adjournment, this Court does not want to proceed ex parte. As such, an adjournment for four weeks is granted in terms of the letter. This detailed order has been passed so as to make sure that on the next date of hearing learned advocate appears. Let this matter stand over for a period of four weeks.

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(K.K. Chawla)  
Court Master

(D.D. Jindal)  
Assistant Registrar